



Dr. Ranjeet Mehta
CEO & Secretary General

10th December 2024

Dear Shri Harpreet Singh Pruthi ji,

Central Electricity Regulatory Commission (Terms and Conditions for Purchase and Sale of Carbon Credit Certificates) Regulations, 2024

With reference to public notice no. RA-14026(13)/1/2024-CERC dated 13th November 2024, seeking comments, suggestions, and objections on the proposed regulations, we respectfully submit the following observation/input regarding the draft after the consultation process. Kindly note that submissions received after the stipulated date in the Commission's office may not be considered when finalizing these regulations.

Regulation	Recommendation
9. Dealing in the Certificates – (1) Unless otherwise specifically permitted by the Commission by order, the CCCs shall be dealt with only through the Power Exchange and not in any other manner.	9. Dealing in the Certificates – (1) Unless otherwise specifically permitted by the Commission by order, the CCCs shall be dealt with through the Power Exchange and through <u>bilateral mode through electricity trade</u>

We believe the above suggestion will help refine the regulations and contribute to the development of a more robust and effective carbon credit market in India.

With best regards,

Yours sincerely,

(Dr. Ranjeet Mehta)
CEO & Secretary General

Shri Harpreet Singh Pruthi
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PHD CHAMBER OF COMMERCE AND INDUSTRY

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